

ITEM NO.30

COURT NO.14

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.35520/2013

(Arising out of impugned final judgment and order dated 17-02-2012 in WA No. 110367/2011 passed by the High Court of Judicature at Madras)

THE STATE OF TAMIL NADU &amp; ORS.

Petitioner(s)

VERSUS

PON ELANGOVAN . &amp; ORS.

Respondent(s)

(IA No. 166443/2023 - EXEMPTION FROM FILING O.T., IA No. 5/2014 - EXEMPTION FROM FILING O.T., IA No. 32297/2024 - EXEMPTION FROM FILING O.T., IA No. 175200/2023 - EXEMPTION FROM FILING O.T., IA No. 32296/2024 - INTERVENTION/IMPLEADMENT & IA No. 20572/2024 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 12565/2016 (XII)

SLP(C) No. 16617/2016 (XII)

SLP(C) D 3705/2016 (XII)

(IA FOR CONDONATION OF DELAY IN FILING SLP ON IA 87698/2018, FOR EXEMPTION FROM FILING O.T. ON IA 87699/2018, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 87700/2018 & FOR CONDONATION OF DELAY IN REFILING SLP)

SLP(C) No. 16616/2016 (XII)

SLP(C) D 3707/2016 (XII)

(IA FOR CONDONATION OF DELAY IN FILING SLP ON IA 51479/2020, FOR CONDONATION OF DELAY IN REFILING SLP, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 51481/2020 & FOR EXEMPTION FROM FILING O.T. ON IA 51482/2020)

Date : 14-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. R. Venkatramani, Attorney General for India

Mr. Jaideep Gupta, Sr. Adv.

Mr. D. Kumanan, AOR

Mrs. Deepa. S, Adv.

Mr. Sheikh F Kalia, Adv.

For Respondent(s)

Ms. Mary Mitzy, Adv.

Mr. Vivek Singh, Adv.  
Ms. Shakun Sharma, AOR

Mr. K. K. Mani, AOR  
Ms. T. archana, Adv.  
Mr. Rajeev Gupta, Adv.

Mr. T. Harish Kumar, AOR  
Mr. Navneet Dugar, Adv.  
Mr. Subham Kothari, Adv.  
Ms. Preethi G, Adv.

Mr. Karunakar Mahalik, AOR

Mr. Anup Kumar, AOR  
Mr. P. Gunasekar, Adv.  
Mrs. Neha Jaiswal, Adv.  
Mr. Shivam Kumar, Adv.  
Ms. Shruti Singh, Adv.  
Ms. Pragya Choudhary, Adv.

Mr. M.S. Chauhan, Adv.  
Mr. Hitesh Kumar Sharma, Adv.  
Mr. Amit Kumar Chawla, Adv.  
Ms. Niharika Dewivedi, Adv.  
Ms. Manisha Chawla, Adv.  
Ms. Yamini Sharma, Adv.  
Mr. Anil Kumar Mishra-I, AOR

Mr. G. Sivabalamurugan, AOR  
Mr. Selvaraj Mahendran, Adv.  
Mr. C. Sadhikesavan, Adv.  
Mr. P.V. Harikrishnan, Adv.

Mr. P. V. Yogeswaran, Adv.  
Mr. Ashish Kumar Upadhyay, Adv.  
Mr. Y. Lokesh, Adv.  
Mr. V. Kandha Prabhu, Adv.  
Ms. Maitri Goal, Adv.  
Mr. Karthikeyan, Adv.  
Mr. Anubhav Chaturvedi, Adv.  
Mr. Sachin Kumar Verma, Adv.  
Mr. Akshat Srivastava, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. The learned Attorney General for India appearing for the State of Tamil Nadu states that rejoinder affidavit has been filed, however, the same is not placed on record.
2. The Registry is directed to do the needful.

3. List the matters in the 2<sup>nd</sup> week of August, 2024 on a non-miscellaneous day.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)